

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 108
88/241-242(PB)/2020

IN THE MATTER OF:

Ishwar Chand Jindal & Ors.

.... Applicant/petitioner

Vs.

Magnum Steels & Ors.

.... Respondent

Order under Section 241-242

Order delivered on 09.09.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Manoj Kumar Garg, Adv.

ORDER

Petitioner's side is present insisting upon this Bench to pass interim reliefs, since the respondent side is not present, they are peremptorily directed to appear and make their submission on the next date of hearing, failing which, this Bench will be constrained to hear the petitioner and decide the interim reliefs sought by the Petitioners.

List on **11.09.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)